

[Shri Kanungo]

of Shri M. M. Shah, I beg to lay on the Table a copy of each of the following papers, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:

- (1) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilisers) for the year 1955-56. [Placed in Library. See No. S.-312/56].
- (2) Annual Report of the Development Council for Internal Combustion Engines and Power Driven Pumps for the year 1955-56. [Placed in Library. See No. S-313/56].
- (3) Annual Report of the Development Council for Heavy Electricals Industry for the year 1955-56. [Placed in Library. See No. S-314/56].
- (4) Annual Report of the Development Council for Heavy Chemicals (Alkalies) for the year 1955-56. [Placed in Library. See No. S-315/56].

**Shri K. K. Basu (Diamond Harbour):** Sir, may I make one submission? The first statement which was laid on the Table just now relates to India's administrative system. That is a very important thing. Let it be circulated to all Members instead of a copy being laid on the Table.

**Mr. Speaker:** If the hon. Minister has got a number of copies they may be placed at the disposal of the House. I will direct the hon. Minister to give copies of the Report to the House here and whichever hon. Member is anxious to have a copy he may take one. He need not send any application for that.

**Sardar A. S. Saigal (Bilaspur):** The report may be circulated.

**Mr. Speaker:** Copies will be available in the Notice Office and whichever

hon. Member is anxious to have a copy he may take from there.

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th August, 1956, agreed without any amendment to the Code of Criminal Procedure (Amendment Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 27th July, 1956."

#### PETITION RE: SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL, 1956.

**Secretary:** Sir, under Rule 179 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I have to report that a petition as per statement laid on the Table has been received relating to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956.

#### STATEMENT

Petition relating to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956.

No. of signatories	District or Town	State	No. of Petition
3	(a) Nagour (b) Akola (c) Wardha	Madhya Pradesh	69

#### COMMITTEE ON SUBORDINATE LEGISLATION

#### FIFTH REPORT

**Shri H. N. Mukerjee (Calcutta North-East):** Sir, I beg to present the Fifth Report of the Committee on Subordinate Legislation.

**Mr. Speaker:** I would like to announce that cyclostyled copies of the Fifth Report of the Committee on Subordinate Legislation, which has been just presented to the House, have been placed on the Publications Counter. Members may obtain their copies from there on request.

RE: EXPUNCTION FROM DEBATES

**Shrimati Renu Chakravartty** (Bihar): Sir, before we proceed with the next item of business, I would like to submit one thing. In the bulletin that is circulated today we find that on a representation made by the Comptroller and Auditor-General certain references made about him have been expunged from the proceedings by you. I would just like to ask you, without going into the merits of this affair, whether anybody can represent to you for expunging portions of debates long after the actual debates have taken place in the House. This has created certain doubts in the minds of some hon. Members and that is why I have raised this point.

**Mr. Speaker:** So far as expunging is concerned, I am bound to watch and keep a watch upon what happens in the House. I can take time to expunge certain remarks and I can do so at any time. Any person can also, especially if the remarks are made about certain high dignitaries referred to particularly in the Constitution, bring it to my notice. I can take time to consider such matters. I have done so in this case. The portions that are to be expunged are there in the Notice Office and hon. Members can have a look into them.

**Shrimati Renu Chakravartty:** It is because I looked into them that I am not raising it here as a point of order. I just wanted to know if this is your ruling that anybody can make a representation to you for certain remarks, which have been made on the floor of the House and which have not been objected by you at that time or even subsequently, to be expunged, and it

can be expunged subsequently if a representation has been made.

**Mr. Speaker:** Hon. Member will kindly look into the rules again. Particularly, this a high dignitary. I can always exercise that power; of course, it is a question of discretion. If it is long after the debates took place then I will not do so. But immediately after the last session when these remarks were made, this high dignitary wrote to me a letter. I said I will consider the matter after the Parliament re-assembled and after I came back to Delhi. That is how it took time. Therefore, under the rules there is ample power, though I will not do so normally except in exceptional cases where such remarks are made.

**Shri H. N. Mukerjee:** I understand that in the House of Commons the normal practice is for the proceedings to be printed almost over-night and made available to the public. Now, for a variety of reasons our proceedings are printed more than a year after the speeches are delivered in the House. On this occasion, Sir, something which was said quite a good few months ago have been gone into by yourself on the representation of a particular officer. I want to know, as a matter of procedure, because this is going to be a sort of a precedent, whether we are going to observe a certain kind of standard to the time question. I have a feeling, Sir, when you are in the Chair, or anybody in the Panel of Chairman is in the Chair, statements are made in the House and in the generality of cases they are statements which do not deserve to be expunged. It is only in some very extraordinary circumstances that the order for expunction comes from you. On this occasion something has happened which is rather extraordinary and that is why I wish you, perhaps in consultation with the Rules Committee of the House, to let us know the real position; what it should be like.